

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 2**

**CP (CAA) No. 26/Chd/Hry/2023**  
**(2<sup>nd</sup> Motion)**

**IN THE MATTER OF:**

**ASG Overseas Pvt. Ltd. & Ors.**

...

**Transferor Companies**

**And**

**BPTP Ltd.**

...

**Transferee Company**

**Under Section: 230-232, CA 2013**

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Kartikeya Goel with Mr. Rajeev Goel,  
**Companies** Advocates.

**ORDER**

Heard the detailed submissions made by the learned counsel for the petitioners. The learned Member (Technical) has expressed a view that he has to go through the papers submitted by the learned counsel today. The learned counsel for the petitioner companies in the hearing held on 02.07.2024 has prayed for filing the relevant documents within a day. It is further noted that the documents have been filed on today at 03.51 p.m. itself. Therefore, as going through the papers requires time, in view of the above, list this matter on 05.07.2024, Higher on Board.

Sd/-

**(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**